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WPST 4 of 2021

Chandrawati Devi Vs.

The State of West Bengal and Ors.

(Through Video Conference)

M/s. Aoke Ghosh and Arijit Dey, Advocates

... for the petitioner present in Court.

Mr. Joytosh Majumdar, Government Pleader

... for the State Respondent present on Virtual Mode.

M/s. Raja Saha and Mr. Pinaki Dhol, Advocates

... for the State Respondent present in Court.

Mr. Sourav Mondal

... for the Respondent No.3 present in Court.

The case in hand is a glaring example of the fact as to how the government officials can sleep over the matter pertaining to eviction of the ex-government employees or their families from the government accommodation allotted to them during service.

In the case in hand, the petitioner is in occupation of the government accommodation after retirement of her late husband for a period of more than 27 years.

The stand taken by the learned counsel for the petitioner is that no proceedings were ever initiated against the petitioner for eviction from the government accommodation allotted to the husband of the petitioner during his service tenure.

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The stand was also taken that there are number of other government houses in occupation of the employees who had retired from service.

Considering the aforesaid position, we direct the Chief Secretary, Government of West Bengal to ensure filing of affidavits by the concerned Secretaries of different departments giving details of all the government accommodations under their control, which are in occupation of the employees who are not entitled to that, namely after retirement, death or transfer of the employee concerned.

The Court be also apprised of the rules/regulations or the instructions issued with reference to the period upto which such government accommodation can be retained by the employee or his family and charges/penalty to be paid by an employee or his family in occupation of the government accommodation for use and occupation thereon and the law under which the proceedings of eviction are to be initiated.

Needful be done within four weeks from today.

In case of failure, Chief Secretary, Government of West Bengal shall remain present in person in the Court on the next date of hearing.

Adjourned to March 30, 2021.

(Rajesh Bindal, J.)

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(Aniruddha Roy, J.)